GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF HIGHER EDUCATION

LOK SABHA UNSTARRED QUESTION No. 3577 TO BE ANSWERED ON 15.07.2019

Appointment of Vice Chancellors in Universities

3577. PROF. SAUGATA RAY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that a number of Vice Chancellors of Universities under various State Governments, do not have the minimum experience or educational qualifications as per UGC guidelines;
- (b) if so, the details thereof, University-wise:
- (c) whether the Government/UGC restricts the funds to such universities; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK')

(a) to (d): The University Grants Commission (UGC) has framed UGC (Minimum Qualifications for Appointment of Teachers and other Academic Staff in Universities and Colleges and Other Measures for the Maintenance of Standards in Higher Education) Regulations, 2018 notified in the Gazette on 18th July, 2018. The said Regulations lays down the criteria for selection of Vice-Chancellor of Universities. These shall apply to every University established or incorporated by or under a Central Act, Provincial Act or a State Act, Deemed to be Universities and affiliated colleges recognized by UGC. The aforesaid Regulations available on Commission's website are at https://www.ugc.ac.in/pdfnews/4033931 UGC-Regulation min Qualification Jul2018.pdf.

If any University contravenes the provisions of these Regulations, the Commission after taking into consideration the cause, if any, shown by the University for such failure or contravention, may withhold from the University, the grants proposed to be made out of the fund of the Commission.

UGC has informed that it has not received any complaint of Vice-Chancellors of State Universities not having minimum experience or educational qualifications as per UGC guidelines.
